

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:5023

ANSWERED ON:23.12.2014

FRP OF SUGARCANE

Gandhi Shri Feroze Varun;Jadhav Shri Prataprao Ganpatrao;Khaire Shri Chandrakant Bhaurao;Udhayakumar Shri M.

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) the policy and the criteria for estimating the production cost of sugarcane periodically indicating the maximum period after which it is mandatory to undertake fresh estimation;
- (b) whether the said estimation has not been held during the last three years in violation of the norms/ policy in this regard, if so, the details thereof and the reasons therefor along with the steps taken to ensure that the said estimate is undertaken at the earliest; and
- (c) whether the Government proposes to formulate a fresh policy for fixation of the Fair and Remunerative Price of Sugarcane and if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAOSAHEB PATIL DANVE)

(a) & (b): Under the Comprehensive Scheme for studying Cost of Cultivation of Principal Crops in the country, estimates of selected principal crops including sugarcane are generated annually to facilitate the Commission for Agricultural Costs and Prices (CACP) for recommending the Minimum Support Prices to the Government. Based on the latest available data of cost of cultivation/production, CACP projects the data for the current year.

(c): No, Madam. The Central Government fixes the Fair and Remunerative Price (FRP) of sugarcane on the recommendations of the CACP and after consultations with State Governments and other stakeholders, having regard to the factors mentioned in clause 3(1) of the Sugarcane (Control) Order, 1966.